

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:796
ANSWERED ON:27.11.2012
MONITORING OF FCI
Singh Shri Ijyaraj

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is a regular monitoring mechanism in the Food Corporation of India (FCI);
- (b) if so, the details thereof;
- (c) whether any inspections were carried out through this mechanism at the godowns where foodgrains had reportedly rotted during the last three years;
- (d) if so, the details and the outcome thereof along with the reaction of the Government thereto; and
- (e) the reasons for rotting of foodgrains despite the availability of storage facility?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): Yes Madam. There is a regular monitoring mechanism in the Food Corporation of India (FCI) for ensuring proper procurement as per prescribed specifications and also for ensuring proper preservation of foodgrains in Storage. The Details are at Annexure.

(c), (d)&(e): The total numbers of regular/surprise checks undertaken by Head Quarter/Zonal/Regional/District level Vigilance Squad during the last three years are as under :

YEAR	REGULAR CHECKS	SURPRISE CHECKS	TOTAL
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2009	11163	3705	14868
2010	13390	3135	16525
2011	13359	7979	21338
2012-13 (upto Aug'12)	10247	4361	14608

As a result of regular as well as surprise inspections, cases relating to procurement of Sub-standard/Damaged stocks were detected. Disciplinary action taken against such officials during the last three and current years are as under:-

Year	No. of officials proceeded against for rotting /damage of foodgrains
2009-10	28
2010-11	20
2011-12	59
2012-13 (upto June'12)	10
Total	117

However, some damages do occur due to rains, flood, pests etc. which are beyond anybody's control.